

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 5055
TO BE ANSWERED ON 16TH DECEMBER, 2016
EXPIRY DATE ON PACKAGED COMMODITIES**

5055. SHRI PINAKI MISRA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that in spite of Food Safety and Standards Authority of India (FSSAI) norms the manufacturers of certain processed food items like Indian pickles, herbal masalas etc., are not printing expiry date on their products;
- (b) whether the authority is deliberately not enforcing the rule to promote the sale of such products; and
- (c) if so, how does the Government proposes to check such misuse and malpractice in such regulatory authorities?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

- (a): FSSAI has informed that no specific incidence of this nature has come to its notice.
- (b) & (c): Every Food Business Operator in the country is required to comply with the provisions of Food Safety and Standards (FSS) Act, 2006 and Rules and Regulations thereunder. The implementation and enforcement of provisions of the FSS Act, Rules and Regulations primarily rests with State/UT Governments. Regular surveillance, monitoring, inspection and random sampling of packaged and other food items is undertaken by State Food Safety Officials. In cases, where such products are found not conforming to the provisions of the FSS Act and Rules and Regulations thereunder, recourse is taken to the penal provisions against the concerned Food Business Operators under Chapter IX of the Act.